

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 76 OF 2019 &  
IA NO. 86 OF 2019**

**Dated: 24<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Hindustan Petroleum Corporation Limited ...Appellant(s)  
Versus  
Kerala State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Mukund P. Unny  
Mr. P.V. Dinesh

**ORDER**

**IA No. 86 of 2019**

*(Application for exemption from filing certified copy of impugned order)*

For the reason set out in the application, the IA is allowed.

**APPEAL NO. 76 OF 2019**

Admit. Issue notice to the Respondents returnable on 08.07.2019. Dasti, in addition, is permitted.

List the matter on **08.07.2019**. In the meantime, learned counsel for the respondents may file reply on or before 06.05.2019 after serving copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter.

**(S. D. Dubey)  
Technical Member**

kt/pk

**(Justice Manjula Chellur)  
Chairperson**